



SUPREME COURT OF INDIA

This Collegium of the Supreme Court has recommended that Mr Justice Wasim Sadiq Nargal, Additional Judge, High Court of Jammu & Kashmir and Ladakh be appointed as Additional Judge for a fresh term for one year in the following terms:

On 21 February 2024, the Collegium of the High Court of Jammu & Kashmir and Ladakh made the above recommendation for appointment of Mr Justice Wasim Sadiq Nargal, as an Additional Judge for a fresh term, as no vacancy of Permanent Judge was available.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who are conversant with the affairs of the High Court of Jammu & Kashmir and Ladakh with a view to ascertain the fitness and suitability of Mr Justice Wasim Sadiq Nargal for appointment as Additional Judge for a fresh term.

A Committee of two judges of the Supreme Court constituted by the Chief Justice of India in terms of the Resolution dated 26 October 2017 of the Supreme Court Collegium has assessed the judgments of Mr Justice Wasim Sadiq Nargal. The Committee has rated the quality of his judgments as “good”.

With a view to assess the merit and suitability of Mr Justice Wasim Sadiq Nargal for appointment as an additional Judge for a fresh term,



the Collegium has scrutinized and evaluated the material placed on record.

Having regard to all the relevant factors, the Collegium is of the considered view that Mr Justice Wasim Sadiq Nargal, Additional Judge, is suitable for appointment as an Additional Judge of the High Court of Jammu & Kashmir and Ladakh for a fresh term.

In view of the above, the Collegium resolves to recommend that Mr Justice Wasim Sadiq Nargal, Additional Judge, be appointed as an Additional Judge of the High Court of Jammu & Kashmir and Ladakh for a fresh term of one year with effect from 3 June 2024.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

24 April 2024